

(A2)  
OPEN COURT

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

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Allahabad : Dated this 28th day of October, 1998

Original Application No. 1096/1993

District : Jhansi

CORAM:-

Hon'ble Mr. S. Doyal, A.M.

Hon'ble Mr. S.K. Agrawal, J.M.

Union of India through A.R.M.  
Central Railway, Jhansi and  
Senior Electrical Foreman(Maintenance)  
Central Railway, Jhansi.

(Sri G.P. Agrawal, Advocate)

. . . . Applicant

versus

1. Sri Parmanand S/o Laxman  
R/o Civil Lines, Jhansi.
2. Prescribed Authority under  
The Payment of Wages Act, 1936 I.C  
at Jhansi.

. . . . Respondents

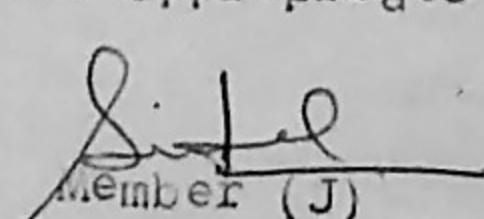
ORDER (Oral)

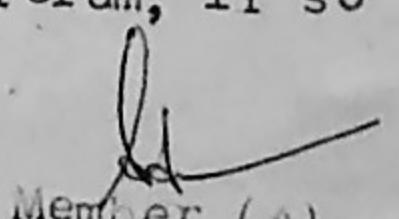
By Hon'ble Mr. S. Doyal, A.M.

Sri GP Agrawal, counsel for the applicant has moved MA No. 797/98 seeking permission for disposal of the case as it is outside the jurisdiction of the Tribunal in the light of the Apex Court judgement in the case of K.P. Gupta. The relief sought in the OA is for setting aside the order dated 2-3-1993 passed by the Prescribed Authority under Payment of Wages Act awarding Rs.12075/- as salary and Rs.60,375/- as compensation.

2. As the relief asked for lies outside the jurisdiction of the Tribunal, the case is dismissed as not entertainable by the Tribunal. The respondents may seek relief before appropriate forum, if so advised.

Dube/

  
Member (J)

  
Member (A)